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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

RA No.87/2006
MA No.1039/2006
in
OA No.2627/2004

New Delhi this the 30th day of July 2006.

Hon'ble Mr. V.K. Majotra, Vice-Chairman (A)
Hon'ble Mr. Shanker Raju, Member (J)

Mrs. Kiran Chawla,
D/o Shri Thakur Das,
R/o 510/12, Sikka Colony,
Sonapat,
Haryana.

-Review Applicant

-Versus-

1. Union of India through
The Secretary,
Ministry of Tourism,
Transport Bhawan,
Parliament Street,
New Delhi.
2. The Secretary,
Department of Personnel & Training,
Ministry of Personnel, Public Grievances
And Pensions, North Block,
New Delhi. -Respondents

O R D E R (By Circulation)

Mr. Shanker Raju, Hon'ble Member (J):

By way of this Review Application, review applicant seeks review of our order dated 16.01.2006 passed in OA-2627/2004.

2. Review applicant has also filed MA-1039/2006, seeking condonation of delay in filing the R.A.

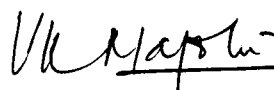
3. We have perused the grounds given in the MA for condonation of delay. In the interest of justice delay in filing the present R.A. is condoned and M.A. No.1039/2006 is allowed.

4. We have also perused our order dated 16.01.2006 and do not find either any error apparent on the face of record or discovery of any new and important material, which even after exercise of due diligence, was not available to the review applicant. If the review applicant is not satisfied with the order passed by the Tribunal remedy lies elsewhere. The Apex Court in **Union of India v. Tarit Ranjan Das**, 2004 SCC (L&S) 160, observed as under:

“13. The Tribunal passed the impugned order by reviewing the earlier order. A bare reading of the two orders shows that the order in review application was in complete variation and disregard of the earlier order and the strong as well as sound reasons contained therein whereby the original application was rejected. The scope for review is rather limited and it is not permissible for the forum hearing the review application to act as an appellate authority in respect of the original order by a fresh order and rehearing of the matter to facilitate a change of opinion on merits. The Tribunal seems to have transgressed its jurisdiction in dealing with the review petition as if it was hearing an original application. This aspect has also not been noticed by the High Court.”

4. Having regard to the above, RA is dismissed, in circulation.


(Shanker Raju)
Member(J)


(V.K. Majotra)
Vice-chairman(A)

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